

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT  
HYDERABAD.

C.A.NO. 782/95.

DATE OF JUDGMENT: 11.7.95

BETWEEN:

Smt. AVB Mani Mala

Applicant

AND

1. Sr. Supdt. of Post Offices,  
Srikakulam.

2. The Sr. Supdt. of Post Offices,  
South East Division,  
Hyderabad-27.

Respondents

COUNSEL FOR THE APPLICANT: SHRI KRISHNA DEVAN

COUNSEL FOR THE RESPONDENTS: SHRI K.RAMULU  
S/o Addl. CGSC.

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN  
HON'BLE SHRI A.B.GORTHI, MEMBER (ADMN.)

13

O.A.NO.782/95.

JUDGMENT

Dt:11.7.95

(AS PER HON'BLE SHRI A.B.GORTHI, MEMBER (ADMINISTRATIVE)

Heard Shri Krishna Devan, learned counsel for the applicant and Shri K.Ramulu, learned standing counsel for the respondents.

2. The claim of the applicant is for a direction to the respondents to pay her Productivity Linked Bonus (PLB) for the period ~~she~~ worked as Short Duty Postal Assistant for the period from 16.5.1983 to 12.2.1986.

3. The applicant states that ~~she~~ was initially selected ~~in~~ recruitment held ~~for~~ the second half of the year 1992 and that thereafter ~~she~~ was brought under the Reserved Trained Pool Postal Assistant (RTPPA). After necessary training ~~she~~ was directed to work as Short Duty Postal Assistant (SDPA) from 16.5.1983. ~~She~~ continuously worked as such till 13.2.1986 when ~~she~~ was regularised as Postal Assistant.

4. Our attention has been drawn to a judgment of this Bench of the Tribunal in OA 458/94 <sup>(Anmex A-4 to OA)</sup>. That judgment was based on a decision of the Ernakulam Bench of the Tribunal in a similar matter. As the applicant before us is similarly situated as the applicants in the aforesaid OAs, this application also can be disposed of

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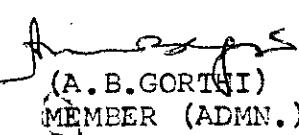
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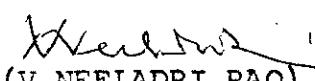
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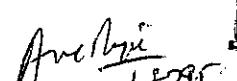
at the admission stage itself with the following directions:-

The respondents are directed to grant the applicant same benefits as granted by this Bench of the Tribunal as also Ernakulam Bench of the Tribunal in the aforesaid OAs. The respondents shall comply with these orders within a period of three months from the date of communication of this order. No costs. //

  
(A.B.GORTHI)  
MEMBER (ADMN.)

  
(V.NEELADRI RAO)  
VICE CHAIRMAN

DATED: 11th July, 1995.  
Open court dictation.

  
Deputy Registrar(J)CC

To

1. The Sr. Superintendent of Post Offices, Srikakulam. with O.A. Copy
2. The Sr. Superintendent of Post Offices, South East Division, Hyderabad-27.
3. One copy to Mr. Krishna Devan, Advocate, CAT.Hyd.
4. One copy to Mr. K. Ramulu, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm.

THPED. BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEEELADRI RAO  
VICE CHAIRMAN

A N D

A. B. Gordehi

THE HON'BLE MR. R. RANGARAJAN: (M(ADMN))

DATED 11 1995.

ORDER/JUDGEMENT:

M.A./R.A./C.A. No.

in  
OA. No. 782/95

TA. No. (W.P. )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

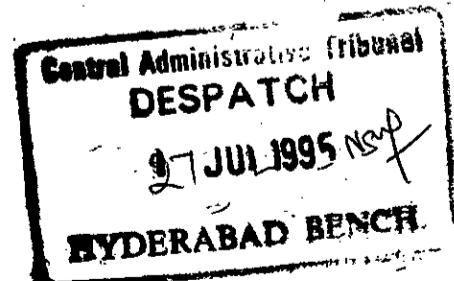
Dismissed. *admission stage*.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No. order as to costs.



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